

[Shri Datar]

points were under consideration, and so far as the location of either the various offices of other departments or the offices of the District Court or Civil Court was concerned it was found that something had to be done with a view to meet the general desire in this respect keeping in view the space available. For that purpose, at our instance a committee has been appointed to go into the whole question. That committee's report has not yet been received. After it is received the matter will receive full consideration even so far as the District Court is concerned.

Then, it would not be proper at this stage to deal with the question as to whether some districts of the Punjab State should be brought under the jurisdiction of the Circuit Bench at Delhi. This is a very larger question, and that question will have to be considered adequately from all points of view. The views of the Government of Punjab and the views of the Punjab High Court will also have to be taken into account. The only thing that I can say is that it is a very large question and which it would not be proper for me at this stage to commit the Government of India. So far as this excess grant is concerned, I presume that hon. Members generally agree with it.

18 Mr. Deputy-Speaker: The question

"That a sum of Rs 1,21,921 be granted to the President to make good an excess on the grant sanctioned for the former Part C State of Delhi in respect of Demand No 10—Administration of Justice for the year ended the 31st day of March, 1957"

*The motion was adopted.*

14 31 hrs.

DEMANDS FOR EXCESS GRANTS  
(HIMACHAL PRADESH)\*

Mr. Deputy-Speaker: The next item is Demands for Excess Grants (Himachal Pradesh)

CAPITAL OUTLAY ON THE IMPROVEMENT  
PUBLIC HEALTH

Mr. Deputy-Speaker: Motion moved

"That a sum of Rs 50,148 be granted to the President to make good an excess on the grant sanctioned for the former Part C State of Himachal Pradesh in respect of 'Capital Outlay on the Improvement of Public Health' for the year ended the 31st day of March, 1957"

DEMAND NO 36—CAPITAL OUTLAY ON  
ELECTRICITY SCHEMES

Mr. Deputy-Speaker: Motion moved

"That a sum of Rs 1,85,018 be granted to the President to make good an excess on the grant sanctioned for the former part C State of Himachal Pradesh in respect of 'Capital Outlay on Electricity Schemes' for the year ended the 31st day of March, 1957"

DEMAND NO 38—PAYMENT OF COMMUTED  
VALUE OF PENSIONS

Mr. Deputy-Speaker: Motion moved

"That a sum of Rs 5,990 be granted to the President to make good an excess on the grant sanctioned for the former Part C State of Himachal Pradesh in respect of 'Payment of Commuted Value of Pensions' for the year ended the 31st day of March, 1957"

The Minister of State in the Ministry of Home Affairs (Shri Datar): So far

\*Moved with the recommendation of the President.

as these Demands are concerned, may I again point out here, as I did in respect of the Demands for Delhi, that all these excess amounts which are required were fully scrutinised by the Public Accounts Committee and they have recommended in paragraph 5 of their Twelfth Report that it should be properly regularised by Parliament.

In one case what had happened was—it relates to the period 1st April 1956 to 31st October 1956—a small amount had been included in the budget for expenditure on works in progress pertaining to the water supply scheme. It was found that a larger amount was required. A larger amount was actually spent during this period, but a supplementary grant to cover the additional expenditure could not be obtained, and that is the reason why it has been included in the first Demand here.

So far as the second Demand is concerned, that was for the purpose of the electricity schemes of the erstwhile Government of Himachal Pradesh. There also some amount had been fixed for the purchase of stores, but actually a larger number of articles had to be purchased, and it was found possible to have some savings in other departments out of which part of this amount could be spent. That was done leaving an amount of Rs 1,85,018. For that purpose this additional grant was made in practice. There is a particular practice according to which it could have been debited formerly. But that was not done, and therefore the Public Accounts Committee that have scrutinised this amount fully and, I may add, have been satisfied with the manner in which this amount has been spent, have agreed that this should be properly regularised.

The third item is also a small item in respect of pension to a particular officer. Rs. 3,000 had already been budgeted. But the actual amount was larger; it was Rs. 8,990, and the excess was Rs. 5,990. This amount had to be paid because of the pensionary liability that the Government owed to this

retired officer. This item also has been scrutinised by the Public Accounts Committee and they have recommended its regularisation by Parliament.

श्री प्र० सि० बोलता (मजबूर)

जनाब डिप्टी स्पीकर साहब, मुझे इलेक्ट्रिसिटी के बारे में जो एक्सेस ग्रांट है, उस के बारे में कुछ शर्तें नहीं करना है। हिमाचल प्रदेश में हेल्थ पर जो खर्च किया जाता है, प्रायः की इजाजत से उसके बारे में मैं एक दो बातें कहना चाहता हूँ। चूँकि हिमाचल प्रदेश में प्रसेम्बनी तोड़ दी गई है, इस वजह से जब कभी उम के बारे में यहाँ कोई चीज आती है, हमारा यह फर्ज हो जाता है कि उम के बारे में हम कुछ करें। इस के लिये एक बंटारखा गया है और उस में से थोड़ा सा वक्त ले कर के मैं हेल्थ के बारे में थोड़ा खर्च करना चाहता हूँ।

हिमाचल में जो रुपया हेल्थ पर खर्च किया जाता है, वह बहुत ही थोड़ा है। मैं ने एक पार्लियामेण्टी इलेक्शन के दौरान में वहाँ जा कर देखा है कि पंजाब के मुकाबले में वहाँ पर चाँचो क. सेहत बहुत बराबर है। वहाँ पर भी मैं से ६० आदमी, सेहत का जहाँ तक ताल्लुक है, बराबर सेहत के हैं। हिमाचल प्रदेश जैसे पहाड़ी इलाका है, खूबसूरत इलाका है, लोग सैर के लिये वहाँ जाते हैं और हिमाचल प्रदेश औरों की तो सेहत बनाता है लेकिन वहाँ के जो बाँसिन्दे हैं, वे बेंचारे १०० में से ६० बीमार रहते हैं। एक और बात जो देखने की है यह है कि वहाँ पर कोई बड़े-बड़े गाँव नहीं हैं, बड़े-बड़े कमबे नहीं हैं, वहाँ की आबादी दूर दराज गाँवों में फैली हुई है। ऐसी हालत में जहाँ तक हमें मके थोड़े थोड़े खर्च की ज्यादा से ज्यादा डिमपेंसरीज देहाती में खोली जानी चाहिये न कि कोई बड़े अस्पताल खोले जाने चाहिये। अगर ऐसा किया गया तो उन लोगों के लिये यह बड़ा मुफ़ीद साबित होगा।

इस के साथ साथ जो एक बात ध्याव देने योग्य है वह यह है कि जहाँ तक सेहत

[श्री प्र० सि० दीलता]

के प्राबल्य का तात्कालिक है, विमायी तौर पर वहाँ के लोग अभी तक बीसहवीं सदी में रह रहे हैं। उन को इन बात का एहसास कराना है कि वे साथ की डिस्पेंसरी में जा कर बीमारी का इलाज करा लें, दवाई ले लें। तो हम परस्ती से उनको आज छुटकारा दिखाने की जरूरत है, सुपरस्ट पास क्लिपस से फाइट लेने की जरूरत है। हिमाचल की जिन को बाकफियत है वे जानते होंगे, कि सेहत के लिये वहाँ पर अभी भी बकरियों की कुर्बानी दी जाती है, कामन फीस्टस होती है और तोहम परस्ती में ज्यादा यकीन रखते हैं बनि बत करीब की डिस्पेंसरी में जोकि अकसर दूर होती है, जा कर दवाई खाने में। इस बास्ते हेल्प डिपार्टमेंट को उन में यह रगबत फंलानी है कि वे तोहम परस्ती के मुकाबले में दवाई का घासरा लें और यह जिम्मेवारी वहाँ के हेल्थ डिपार्टमेंट पर डालनी होगी। तो मैं चाहता हू कि वहाँ पर ज्यादा से ज्यादा पैसा हेल्थ पर खर्च किया जाय क्योंकि वहाँ के लोगों की सेहत एबनामेंसी खराब है।

**Shri Datar:** From water supply and engineering works my hon. friend has gone to Health. So far as the question of Health is concerned, I am afraid the hon. Member has rather overdrawn the picture. It is true that in certain parts of Himachal Pradesh there are certain difficulties and Health may not be completely satisfactory. The administration of Himachal Pradesh have been fully attentive to this aspect of the question, and I assure the hon. Member that whatever is necessary for the health of the Himachal people will surely be done by the Himachal Administration under the direction of the Government of India.

**Mr. Deputy-Speaker:** The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the

President to make good the amounts spent by the former Part C State of Himachal Pradesh during the year ended the 31st day of March, 1957, in respect of the following demands entered in the second column thereof:

Capital Outlay on the Improvement of Public Health.

Capital Outlay on

Electricity Schemes (Demand No. 86).

Payment of Commuted value of Pensions (Demand No. 88)".

*The motion was adopted.*

14.39 hrs.

#### ARMS BILL

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to move:

"That the Bill to consolidate and amend the law relating to arms and ammunition, as reported by the Joint Committee, be taken into consideration."

Sir, when this Bill was first referred to the Joint Committee we had a fairly exhaustive discussion in this House and in the other House. A number of suggestions were thrown out by hon. Members and I promised that all of them would be fully considered by the Joint Committee. It is our good fortune that the whole subject was considered by the Joint Committee at a number of meetings and they have made certain improvements which it will be my duty to place before this hon. House.

Before I deal with the actual amendments introduced or the improvements made by the Joint Committee, may I point out here, without repeating the whole thing, that this Bill was brought forward by the Government in far-